

1	2	3	4	5	6	7	8	9	10	11
14.	Manipur	10.6	—	10.6	12.3	—	12.3	15.3	—	15.3
15.	Meghalaya	5.4	—	5.4	3.6	—	3.6	12.4	—	12.4
16.	Mizoram	5.5	—	5.5	5.0	—	5.0	3.4	—	3.4
17.	Nagaland	8.8	—	8.8	11.0	—	11.0	10.1	—	10.1
18.	Orissa	210.0	29.7	239.7	167.5	38.5	206.0	185.9	44.6	230.5
19.	Punjab	32.0	161.6	193.6	29.4	214.7	244.1	65.0	190.0	255.0
20.	Rajasthan	18.3	268.2	286.5	42.0	280.7	322.7	114.0	248.8	362.8
21.	Sikkim	3.2	—	3.2	3.3	—	3.3	6.9	—	6.9
22.	Tamil Nadu	1288.2	340.8	1629.0	676.1	384.4	1060.5	533.3	418.6	951.9
23.	Tripura	8.6	—	8.6	13.2	—	13.2	11.6	—	11.6
24.	Uttar Pradesh	708.8	95.0	803.8	606.8	137.6	744.4	653.3	191.4	844.7
25.	W. Bengal	496.6	26.7	523.3	571.4	19.8	591.2	496.4	32.0	528.4
26.	Delhi	179.1	124.8	303.9	216.1	85.5	301.6	223.4	132.2	355.6
27.	Andaman & Nicobar	0.2	—	0.2	0.2	—	0.2	0.6	—	0.6
28.	Diu & Daman	6.3	—	6.3	—	—	0.0	—	—	0.0
29.	Chandigarh	7.7	—	7.7	5.2	2.0	7.2	13.5	11.2	24.7
30.	Defence	5.6	—	5.6	5.0	—	5.0	6.8	—	6.8
31.	Pondicherry	11.0	29.6	40.6	1.1	30.0	31.1	3.6	27.9	31.5
32.	Lakshdweep	—	—	0.0	—	—	0.0	—	—	0.0
Total :		5989.4	4819.9	10809.3	5799.4	5020.5	10819.9	4849.4	5591.9	10441.3

New Economic Policy

5642. SHRI VIJAY GOEL : Will the Minister of INDUSTRY be pleased to state :

(a) whether arrival of multinational companies in the industrial sector as a result of new economic policy of the Government are the cause of concern for the small scale industries in the country;

(b) whether the Government have received memorandum from certain organisations and associations in this regard; and

(c) if so, the steps being taken by the Government to save the interest of small scale industries ?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) No, Sir.

(b) and (c). Occasional complaints from Industry Associations and small scale units have been received expressing their fear about the entry of multi-national companies into the areas reserved from small scale sector. It is a policy of the Government that once an item is reserved for manufacture in the small scale sector, no medium/large scale undertakings including multinationals are allowed to manufacture the item except under 75% export obligation. In Foreign collaboration approval letters granted for setting

up joint venture companies, a standard condition is stipulated that items reserved for small scale sector shall not be manufactured. Besides, violation of the provision under the Reservation Policy is punishable under Section 24 of Industries (Development & Regulation) Act, 1951. In case of any violation of the provision of Reservation, the concerned administrative Ministry/Department including DGFT have to initiate action against the violating firm.

[Translation]

Financial Assistance to Sick Units

5643. DR. G.R. SARODE : Will the Minister of FINANCE be pleased to state :

(a) the details of sick industrial units for which proposals to provide financial assistance are pending with the Government for more than three years;

(b) the reasons for delay in granting financial assistance to these units; and

(c) the time by which these proposals are likely to be cleared finally ?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) to (c). As per provisions of the Sick Industrial Companies (Special Provisions) Act, 1985 (SICA)